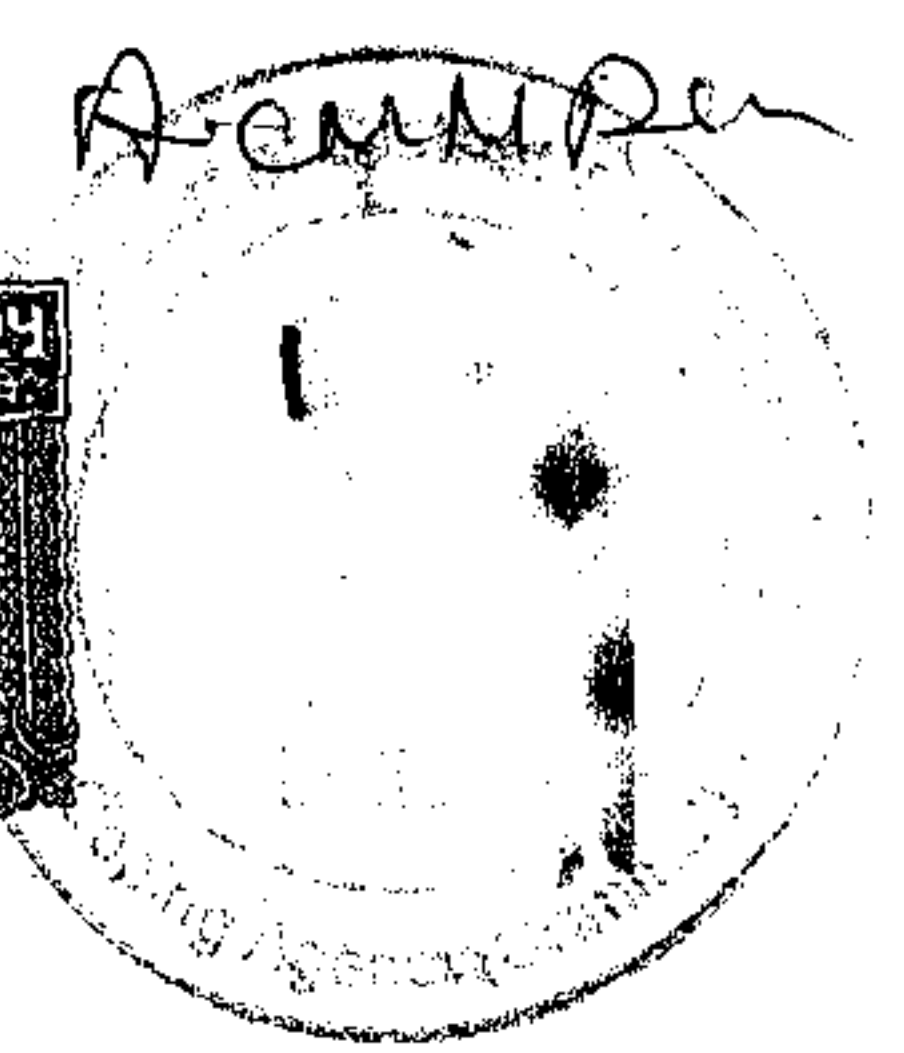
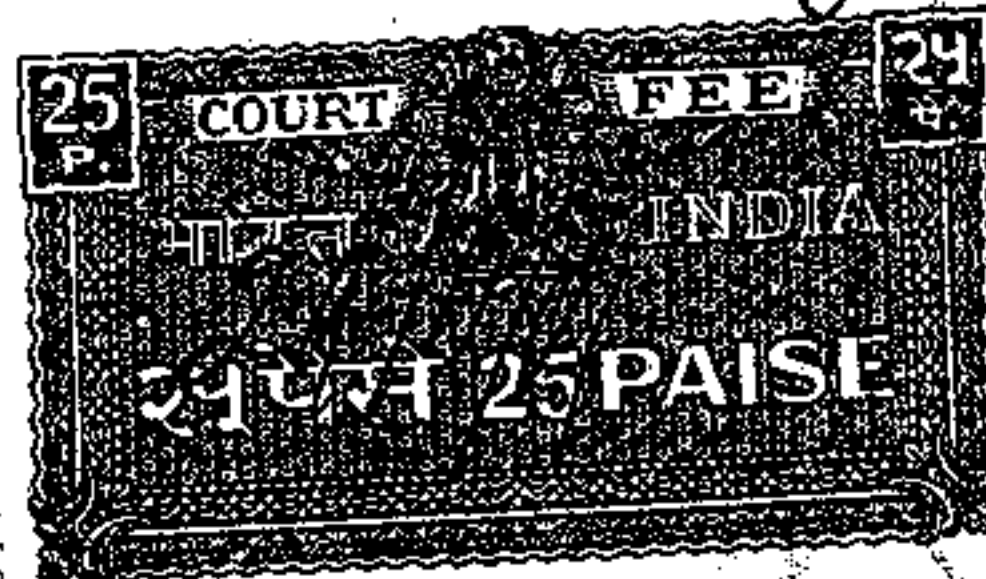
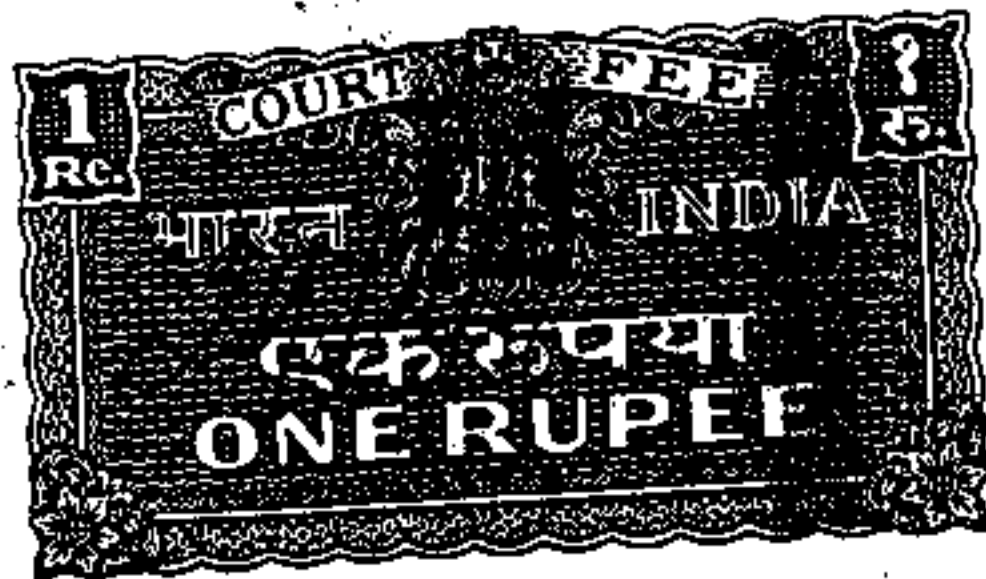


In the Court of Shri G.N. Pandey Advocate



IN THE COURT OF THE CHIEF METROPOLITAN
MAGISTRATE,
TEES HAZARI, DELHI

6835
H201.

689/2001 CC NO:
02/12/2001 3C

Securities and Exchange Board of India,
a statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its
regional office at Block No.1, Rajendra
Bhawan, Rajendra Place District Centre,
New Delhi 110 008 and represented by
its Asst. General Manager Ms. Jyoti
Jindgar.

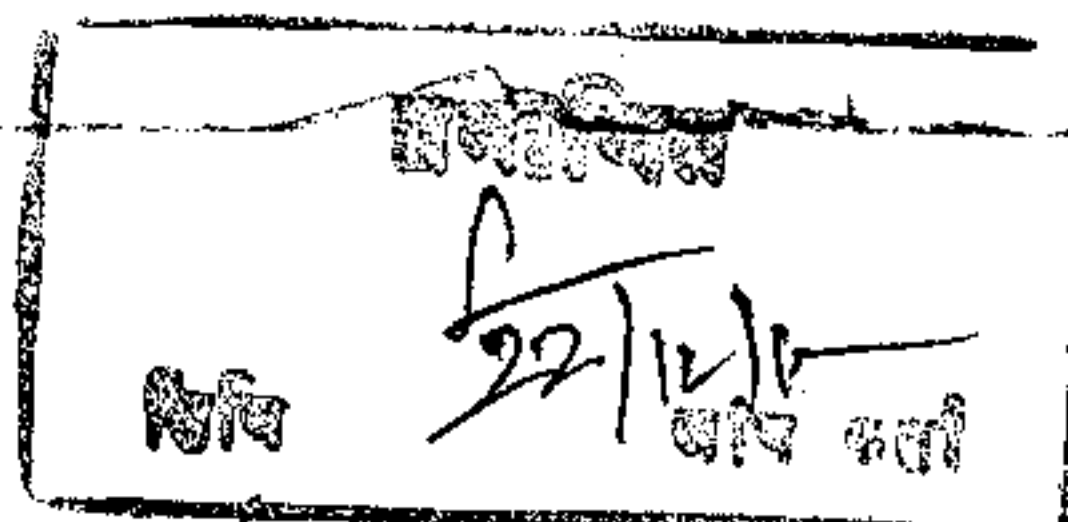
Ms. Jyoti Jindgar
Present
Made over to Self
for today

A.S.M.M. DELHI
1.12.01

for
...Complainant

Vs.

1. Rapti Agro Industries Ltd., a
company incorporated under the
provisions of Companies Act, 1956
and having its registered office at C-
4, Meera Bai Marg, Lucknow 226
001.
2. Shri Subodh Kumar Nath, s/o not
known to the complainant;



Occupation Director of the Accused
No.1; resident of C-4, Meera Bai
Marg, Lucknow.

3. Shri Vidaya Dhar Mishra s/o not
known to the complainant;
Occupation Director of the Accused
No.1; resident of South of Hanuman
Mandir, Moh. Betiahata, Dist.
Gorakhpur.

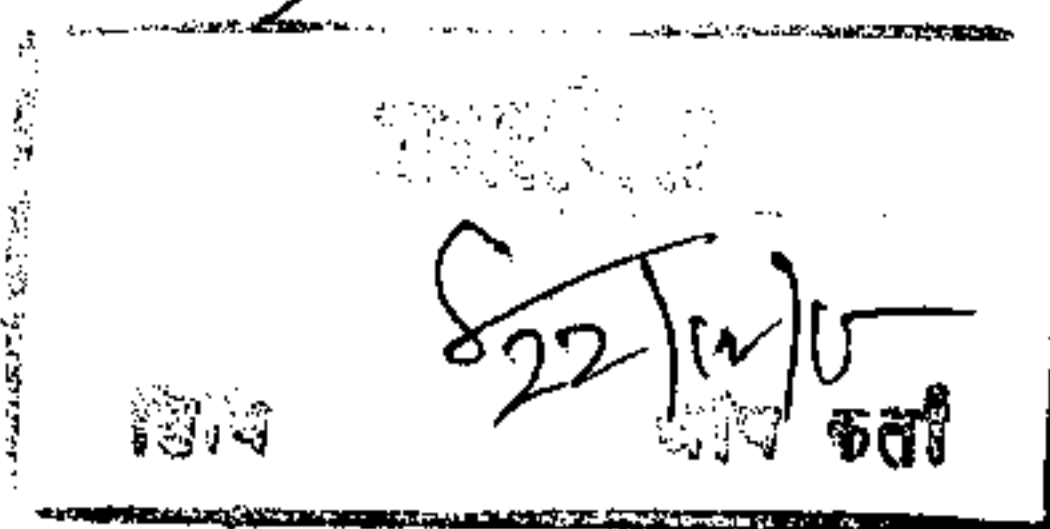
4. Smt. Maya Nath, w/o not known to
the complainant; Occupation
Director of the Accused No.1;
resident of 3/186, Vinay Khand,
Gomti Nagar, Lucknow.

...Accused

5. Shri Prem Garg, s/o not known to
the complainant; Occupation
Director of the Accused No.1;
resident of 2/41, Vishal Khand,
Gomti Nagar, Lucknow.

6. Shri Rajendra Prasad Mishra, s/o not
known to the complainant;
Occupation Director of the Accused
No.1; resident of C-4, Meera Bai
Marg, Lucknow.

7. Shri Ram Daras Tripathi s/o not
known to the complainant;





Occupation Director of the Accused

No.1; resident of C/123/435-A, Sahi

Samachar Bhawan, Purdilpur,

Gorakhpur.

8. ~~Shri Sukh Dayal Khurana s/o not~~

known to the complainant;

Occupation Director of the Accused

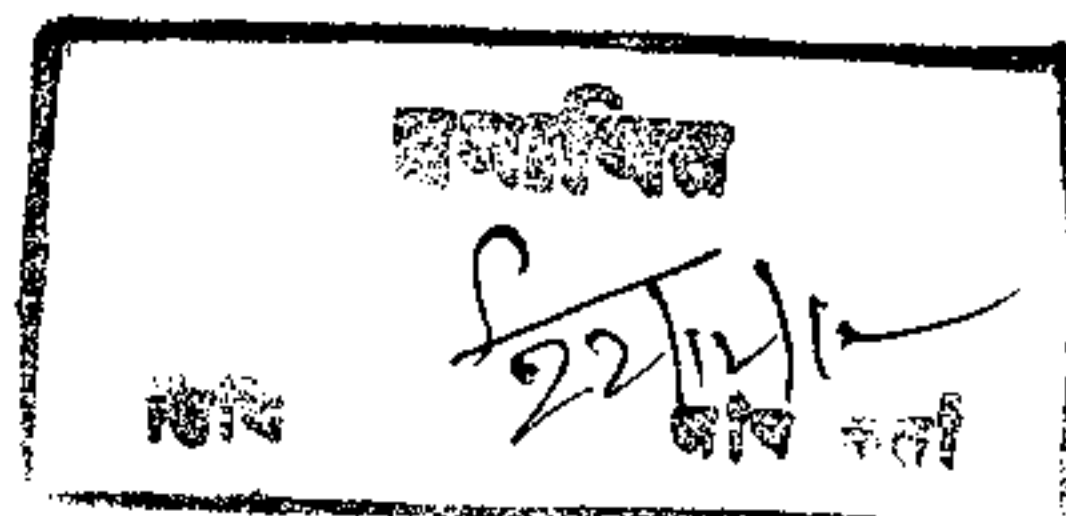
No.1; resident of 604/24, LIC

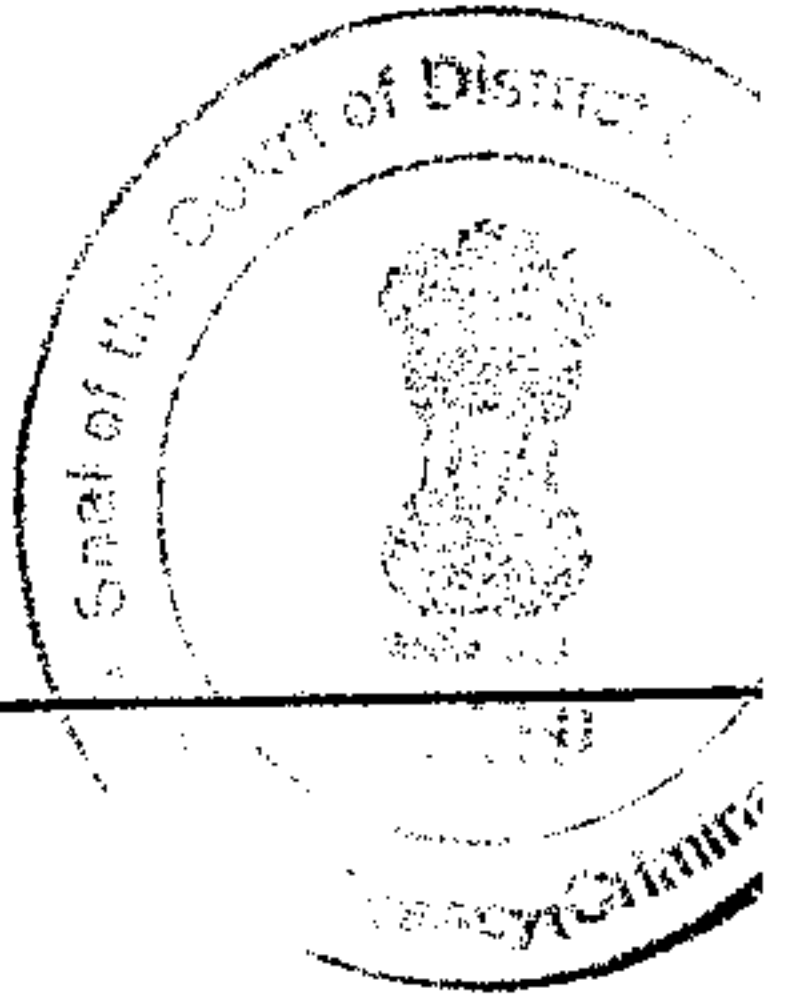
Quarters, Yadav Colony, Jabalpur,

MP.

Abated.

COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)
AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992





SEBI VS. RAPTI AGRO INDUSTRIES LTD.

20.12.12

Present. Counsel for complainant.

Fresh address of accused person not filed despite repeated opportunities as not available with the complainant. In view of contention and facts, the present complaint is adjourned sine-die with liberty to revive the same as per law. File be consigned to the Record Room.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHI/20.12.12

